

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

CRL.MC.NO.2579 OF 2020

AGAINST F.I.R IN CRIME NO. 363/2020 OF CHERTHALA POLICE STATION,
ALAPPUZHA DISTRICT

PETITIONERS/ ACCUSED 1 & 2:

1. MADHU, AGED 46 YEARS,
S/O UTHAMAN, KALATHIL, C.M.C NO. 33
CHERTHALA.P.O, CHERTHALA.

2. RATHEESH, AGED 38 YEARS
S/O RATHNAPPAN, KALATHIL, C.M.C NO. 33
CHERTHALA.P.O, CHERTHALA

BY. ADV. B.PRAMOD

RESPONDENTS/ COMPLAINANT & FIRST INFORMANT:

1. STATE OF KERALA REP. BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM- 682 018
2. SUJITH, AGED 26 YEARS, S/O CHANDRAN, KOTHAKADUVELI
C.M.C-33, CHERTHALA P.O. CHERTHALA-688539

R1 BY PUBLIC PROSECUTOR SRI.AMJAD ALI

R2 BY SRI.P.SHANES METHAR

THIS CRIMINAL MISC. CASE HAVING COME UP FOR ADMISSION ON 08.05.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ASHOK MENON, J.

Crl.MC.2579 of 2020

Dated this the 8th day of May, 2020

ORDER

Petitioners are accused 1 and 2 in Crime No.363/2020 of Cherthala Police Station, Alappuzha for having allegedly committed offences punishable under Sections 323, 324 and 326 r/w Section 34 of IPC.

2. There is only one injured, who is the 2nd respondent. He has appeared through counsel and filed affidavit to the effect that the matter has been amicably settled with the petitioners and that he has no grievance against them. A report has also been obtained from the Station House Officer through the Public Prosecutor to the effect that the matter has been settled. There

is no public interest involved. The injuries are not very serious. The petitioners have no criminal antecedents.

Hence the CrI.MC is allowed and the entire proceedings as against the petitioners herein in Crime No.363/2020 of Cherthala Police Station, Alappuzha stands quashed under Section 482 of Cr.P.C.

ASHOK MENON
JUDGE

rmm

APPENDIX

PETITIONERS' EXHIBITS

ANNEXURE-I: CERTIFIED COPY OF THE FIR IN CRIME NO. 363/2020 OF
CHERTHALA POLICE STATION, ALAPPUZHA DISTRICT

ANNEXURE-II: CERTIFIED COPY OF THE FIR IN CRIME NO. 363/2020 OF
CHERTHALA POLICE STATION, ALAPPUZHA DISTRICT

ANNEXURE-III: AFFIDAVIT OF THE 2ND RESPONDENT.